

**DISSATISFACTION OF ORISSA GOVERNMENT  
REGARDING APPOINTMENT IN H.S.L.**

494. SHRI BANKA BEHARY DAS: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether Government or the Hindustan Steel authorities are aware of the dissatisfaction of the Orissa Government due to utter neglect of the people of the State in the matter of appointment in H.S.L. Rourkela;

(b) if so, whether they have discussed the matter with the State Government and what concrete steps are being taken to remove that dissatisfaction; and

(c) whether instructions have been issued to give preference to the people of the State in the matter of appointment?

THE MINISTER OF STEEL, MINES AND METALS (DR. M. CHANNA REDDY): (a) to (c) The Government of Orissa has indicated that some dissatisfaction with the recruitment and promotion policies followed by Hindustan Steel Ltd. has been reported to them. The Company will take such remedial action as may be necessary. As regards preference to local people in the matter of recruitment, there is already a well-defined policy governing this matter.

**EXPORT OF RAILWAY COACHES BUILT IN  
I.C.F. PERAMBUR**

495. SHRI T. V. ANANDAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Railway coaches built in I.C.F., Perambur exported to foreign countries upto the end of March, 1967, country-wise;

(b) the number of coaches for which tenders have been received and from which countries; and

(c) what is the total amount of revenue earned by the transactions upto financial year ending March, 1967?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) to (c). No export order for coaches built in Integral Coach Factory has been received or executed so far. During April, 1967, 2 bogies for passenger coaches have been exported by Integral Coach Factory, Perambur to Thailand, against an order from State Railway of Thailand at CIF value of Rs. 47,130.

**LEGISLATION TO PUNISH PROFITEERING**

303. SHRE SITARAM JAIPURIA: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal under Government's consideration to introduce legislation to punish profiteering in view of soaring prices of many essential commodities; and

(b) If so, the details thereof and the time by when such legislation is likely to be introduced in Parliament?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD SHAFI QURESHI): (a) and (b) The question of making the penalty provisions under the Essential Commodities Act more stringent and their implementation more effective is under Government's consideration. The details are still to be finalised.

**TENDERING FOR THE EASTERN  
RAILWAY**

309. SHRI CHITTA BASU: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that important trade union leaders are being

† Transferred from the 28th July, 1967.